Court No. - 3

Case :- APPEAL UNDER SECTION 37 OF ARBITRATION AND CONCILIATION ACT 1996 DEFECTIVE No. - 44 of 2022

Appellant: - Shabnam Zaheer

Respondent :- Union Of India And Another

Counsel for Appellant :- Veerendra Kumar Shukla,Ramendra

Pal Singh

Counsel for Respondent :- A.S.G.I.,Pranjal Mehrotra,Rajesh Kumar Jaiswal

Hon'ble Surya Prakash Kesarwani, J. Hon'ble Jayant Banerji, J.

Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondent and Sri Pranjal Mehrotra, learned counsel for the respondent no.2.

The *Folio* for applying certified copy of the impugned order dated 25.03.2022 passed by the District Judge, Ghaziabad bears photo of Advocate Band, Gavel, Emblem of justice and the name of Sri Sanjay K. Singh, Advocate, Enrollment No. Kar-3029/01, UP-4173/17, Chamber No.1115, Civil Court, Raj Nagar, District Ghaziabad.

Issue notice to the Uttar Pradesh Bar Council, Prayagraj.

Sri Amit Singh, Advocate has accepted notice on behalf of Uttar Pradesh Bar Council, Prayagraj.

Sri Amrendera Nath Singh, learned Senior Advocate, an eminent member of Uttar Pradesh Bar Council, is present and this Court requested him to assist on the aforesaid issue.

Let notice be issued to the Secretary, Uttar Pradesh Bar Council, Prayagraj to show cause as to how the aforesaid Advocate Band, Gavel and Emblem of justice are used by Advocates on folio to obtain certified copy of orders.

Put up as a fresh case before the appropriate bench on 16.08.2022 at 10:00 A.M.

Order Date :- 4.8.2022

T.S.